

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1363**

TO BE ANSWERED ON THE 30TH JULY, 2024/ SHRAVAN 8, 1946 (SAKA)

CHANDIGARH HOUSING BOARD

1363 SHRI MANISH TEWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chandigarh Housing Board (CHB) is not allowing need-based changes in CHB constructed and administered housing Board schemes on the Delhi pattern of 1999, despite the fact that repeated representations have been made by residents over the past 25 years;

(b) the reasons why CHB is diffident about bringing a one-time amnesty scheme to regularize all need-based changes in CHB dwelling units given that 68,000 residential dwelling units are impacted;

(c) whether it is a fact that CHB is facing financial crises and if so, the details thereof;

(d) the details of the budget estimates, revised budget and actuals for CHB during the last five years;

(e) the details of funds sanctioned, released and utilized by CHB during the said period;

(f) the details of the minutes of the CHB board meetings, meeting-wise during the said period; and

(g) the details of the inventory, projects under construction and projects sanctioned during the said period?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) and (b) Sir, certain need-based changes were allowed in relaxation of Chandigarh Building Rules, 2017 by the Chandigarh Housing Board. Chandigarh Administration considered the requests in 2022 and decided that the said requests on Delhi pattern cannot be allowed since Chandigarh is a planned city with unique architectural character and has high vulnerability to earthquakes as it falls in Seismic Zone-IV and the un-authorized violations may pose a threat to human life and public property.

(c) to (e) No Sir, CHB is not facing financial crises. The CHB does not receive any grant/ budget from Central Government / UT of Chandigarh. However, CHB's budget is formed by revenue generated from its own resources. Funds are sanctioned, released and utilized as per projects undertaken.

(f) Details of the Board Meetings held in the past 5 years are as under:

- 1. 416th Board Meeting held on 16.07.2019.**
- 2. 417th Board Meeting held on 06.11.2019.**
- 3. 418th Board Meeting held on 15.11.2019.**
- 4. 419th Board Meeting held on 14.01.2020.**
- 5. 420th Board Meeting held on 19.03.2020.**
- 6. 421st Board Meeting held on 06.08.2020.**
- 7. 422nd Board Meeting held on 18.12.2020.**
- 8. 423rd Board Meeting held on 08.03.2021.**

- 9. 424th Board Meeting held on 08.09.2021.
- 10. 425th Board Meeting held on 08.03.2022.
- 11. 426th Board Meeting held on 26.07.2022.
- 12. 427th Board Meeting held on 02.02.2023.
- 13. 428th Board Meeting held on 09.05.2023.

(g) Details of the projects during the last five years are as under:

Projects Sanctioned	4
Projects Completed	1
Projects under Construction	3 projects kept on hold due to administrative reasons/statutory clearances.
